

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.269/MP/2018

Subject : Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.

Date of Hearing : **25.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adani Power (Mudra) Limited (APMuL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 6 Ors.

Parties Present : Shri Amit Kapoor, Advocate, APMuL
Ms. Poonam Verma Sengupta, Advocate, APMuL
Shri Saunak Rajguru, Advocate, APMuL
Shri Subham Bhut, Advocate, APMuL
Shri Kumar Gaurav, APMuL
Shri Ashima Gupta, Advocate, HPPC
Shri Ravi Prakash, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL
Shri Bipin Gupta, Advocate, Rajasthan Discoms
Shri Paramhans Sahani, Advocate, Rajasthan Discoms

Record of Proceedings

At the outset, learned counsel for Respondent Nos. 1&2, Haryana Discoms prayed for an adjournment on the grounds of non-availability of the arguing senior counsel. The said request was not opposed by the learned counsel for the Petitioner.

2. Learned counsel for Respondent Nos. 1&2 further submitted that as per the observation of the Commission vide Record of Proceedings for the hearing dated 13.9.2023, the Respondents had written to the Railways and Coal India Limited seeking certain requisite data for determining the Change in Law impact *qua* Inter-Plant Transfer. However, no response has been received from them, and the Commission may, therefore, call for such data from these entities under Section 94(1) of the Electricity Act, 2003, whereby this Commission has been vested with the power of Civil Court which permits this Commission to requisition any public record for a public entity.

3. Considering the request of the learned counsel for Respondent Nos. 1 & 2, the Commission adjourned the matter. Insofar as their request to call for certain data from the Railways and CIL in the exercise of powers under Section 94(1) of the Act is concerned, the Commission deemed it appropriate to first ascertain the requirement of such documents/details and accordingly, permitted the Respondents to establish/justify the essentiality such details/document during the course of next the hearing.

4. The Petition will be listed for hearing on **14.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**